

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE  
RAJYA SABHA  
UNSTARRED QUESTION No. 3586**

**TO BE ANSWERED ON TUESDAY, THE 27<sup>TH</sup> MARCH, 2018  
6, CHAITRA 1940 (SAKA)**

**BRINGING CRYPTOCURRENCIES UNDER PURVIEW OF CAPITAL GAINS TAX**

**3586. SHRI VIVEK K. TANKHA:**

Will the Minister of **FINANCE** be pleased to state:

- (a) whether it is a fact that Income Tax Department is planning to bring cryptocurrencies under the category of capital assets and thus profits made through investment in any of the cryptocurrencies such as Bitcoin, Ethereum, Ripple and Dash etc., would invite capital gains tax; and
- (b) if so, whether the same has retrospective application since individuals, prior to any such clarifications have already filed returns declaring gains arising from cryptocurrencies as income from other sources?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI SHIV PRATAP SHUKLA)**

- (a) Under the existing provisions of the Income-tax Act, 1961, the gains arising from the transfer of cryptocurrencies is liable to tax depending upon the nature of holding of the same.
- (b) Does not arise.

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